

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 593/94

Monday this the Twentyfifth day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. A.Nazar, Casual Labourer
Directorate of Fisheries,
Kavarathi.

2. K.P.Arif -do-

3. K.Attakoya -do-

4. C.Khalid -do-

5. M.Mohammed Haneefa -do-

6. P.P.Mohsin -do-

7. K.Migdad -do-

8. A.Kunhikoya -do-

9. B.P.Davood -do-

10. V.P.Ayoob -do-

11. M.I.Khader -do-

12. V.P.Muthukoya -do-

13. M.I.Thalhath -do-

14. Saifulla P -do-

....Applicants

(By Advocate Mr. P.Sanjay)

Vs.

1. Administrator, Union Territory
of Lakshadweep, Kavarathy.

2. The Director, Department of
Fisheries, Kavarathy, Union
Territory of Lakshadweep.

3. Union of India - represented
by Secretary to Government
of India, Ministry of Personnel
and Training, New Delhi.

....Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants are claiming backwages for services
said to have been rendered thirty years ago and thereafter.

Learned counsel for applicant would say that by reason of a declaratory judgment, applicants are entitled to get ~~the~~ back wages. We do not know whether there is any general declaration which would govern the case of all casual labourers, irrespective of the facts of each case. It is for 1st respondent to pass appropriate orders on Annexure A6. This he will do within three months from today.

2. With the aforesaid direction, application is disposed of. No costs.

Dated 25th April, 1994.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

H. K. Arunachalam
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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